

**GOVERNMENT OF NCT OF DELHI  
DELHI DISASTER MANAGEMENT AUTHORITY**

No. DDMA/COVID/2020/25

DATED:-05.04.2020

**Subject:** To create a web-portal mechanism at state level, to verify facts & unverified news promptly.

Please find enclosed herewith a D.O. letter No. 40-1/2020-DM-I dated April 1<sup>st</sup>, 2020 of Union Home Secretary, Govt. of India (Copy enclosed) wherein observation/directions of Supreme Court of India vide order dated 31<sup>st</sup> march 2020 in Writ Petition (Civil) No. 468 of 2020 has been referred to, with respect to spread of fake news during COVID-19 period, and stated that Government of India has created a web-portal where people can verify facts & unverified news promptly. It has been directed that all States/UTs to create a similar mechanism at State level for issues relating to the State and to send Action Taken Report to Union Home Ministry, so as to apprise Hon'ble Supreme Court of India on next date of hearing i.e. 7<sup>th</sup> April 2020.

In view of above, it is directed to take all required actions as directed vide aforesaid letter. Action Taken Report may please be sent to Union Home Ministry, after obtaining approval of Competent Authority, well before time, with a copy to the office of Delhi Disaster Management Authority.

This issues with the approval of Chief Secretary/Chairperson (State Executive Committee), DDMA.

  
(Vikas Anand, IAS)  
CEO, DDMA

To  
Director (DIP), GNCTD/  
Nodal officer (COVID-19 Fact Check Unit)

Copy to:

1. Secretary(DIP), GNCTD
2. S.O. to Chief Secretary, GNCTD